

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) and (b) The registration of births of the Indian citizens abroad is done under the Citizenship (Registration at Indian Consulate) Rules, 1956 and in terms of Section 4(1) of the Citizenship Act, 1955. The Consular Officer designated for this purpose, on being fully satisfied, shall register the birth of children of Indian nationals abroad. The registration helps such Indians in obtaining Indian citizenship for their children.

Aadhaar card facility to NRIs

1994. SHRI PAUL MANOJ PANDIAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to provide Aadhaar card facility to Non-Resident Indians, if so, the details thereof; and

(b) whether it is also a fact that more than 11.3 millions of Non-Resident Indians would be benefited of this, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) and (b) It has been decided that a long term goal should be to expand the Aadhaar enrolment activities to ensure that all persons on the Indian soil (Resident Indians, Non-Resident Indians, OCI/ PIO persons and visa holding visitors) shall be empowered with a unique identity/ identifier that can be authenticated on a digital platform any time anywhere. Pursuant to the decision, necessary action has been initiated by the Unique Identification Authority of India (UIDAI). The NRI population is estimated to be over 1.13 crore most of whom may be eligible to avail of this facility.

Disclosure of RTI information of Ministry

1995. SHRI A. K. SELVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that according to an independent audit, the Department of Personnel and Training, the nodal, department for Right to Information Act, is itself not disclosing information as laid down under the transparency law, if so, the details thereof; and

(b) whether Government has asked the department to strictly comply with the requirement of the Right to Information Act, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL,